

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-461(PB)/2017

IN THE MATTER OF:

BDR Builders and Developers Pvt. Ltd.

.....Applicant/Petitioner

Vs.

Shilpi Cable Private Limited

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR

Hon'ble President

Ms. DEEPA KRISHAN

Hon'ble Member (T)

For the Applicant/petitioner: Mr. Ashish Aggarwal, Mr. G. Hora, Mr. Gurcharan Singh, Advocates

For the Respondent :

ORDER

Notice of the petition for 30th November, 2017.

A copy of the petition has already been served as per the statement made by the Counsel for the petitioner. Let another copy with the present notice be also served. Process dasti.

Reply, if any, be filed within two weeks from the date of service with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 30th November, 2017.

Sd L

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd L

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**